

(c) and (d). The main objectives of the projects, as per the agreement, are as under :

- (i) assisting the Government's efforts to improve the National Highway system, particularly supporting the industrial sector;
- (ii) lowering transport costs and facilitating efficient movement of goods and passengers;
- (iii) increasing employment in the industrial sector;
- (iv) upgrading Government's institutional and implementation arrangements; and
- (v) improving road transport operations.

(e) The projects will be undertaken in the States of Andhra Pradesh, Bihar, Haryana, Rajasthan and West Bengal.

#### Hydro Power Potential

\*293. SHRI MANORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

- (a) whether a large proportion of the total hydro electricity potential in the country is yet to be tapped;
- (b) if so, the details thereof;
- (c) whether the Government have drawn any plan in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) :  
 (a) and (b). The total hydro power potential assessed by Central Electricity Authority is 84,044 MW at 60% load factor. Out of this potential, 12436.30 MW at 60% load factor has been developed and another 5917.47 MW at 60% load factor is under development. Thus out of the total hydro power potential available in the country, 21.84% has been development or is under development.

(c) to (e). The Central Electricity Authority in its report of 1991 on Perspective of National Power Development upto 2006-2007 had assessed the need for a capacity addition of 51,637 MW of hydro power out of a total capacity addition of 1,42,000 MW which was required to meet the demand for electricity by the end of the Tenth Plan. The approved capacity addition for the hydro sector in the Eighth Five Year Plan is 9282.2 MW out of a total capacity addition programme of 30537.7 MW.

For better tapping of the hydel potential available in the country, amongst the measures initiated are creation of specific public sector companies for setting up large hydro projects; higher allocation of plan resources including budgetary support for hydel schemes and offering special incentives for encouraging private sector participation in hydel development.

#### Scheduled Drug Manufacturers

\*294. SHRI MOHAN RAWALE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have asked the scheduled drug manufacturers to fulfil the conditions outlined in the Drug (Price Control) Order, 1995.

(b) whether scheduled bulk drug manufacturers have furnished a list of all scheduled bulk drugs to the Union Government;

(c) if so, the details thereof;

(d) the number of drug manufacturers who have not so far furnished the list; and

(e) the action proposed to be taken by the Government against such drug manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (e). Yes, Sir. In accordance with Para-4 of the Drugs (Prices Control) Order, 1995, manufacturers of scheduled bulk drugs are required to furnish a list of all scheduled bul drugs produced by them within 30 days of the commencement of the Order and indicate details of the cost of each such drug in Form-1. As compliance in this regard has not been satisfactory so far, they have been asked to comply with this requirement, failing which necessary action will be initiated against them under the relevant provisions of the said Order.

#### Scheme for Urban Development

\*295. SHRI PRAMOTHES MUKHERJEE : Will the Minister of URBAN AFFAIRS EMPLOYMENT be pleased to state :

(a) whether the Government have adopted any new schemes for urban development;

(b) if so, the details of the Mega-city Plan, already adopted or going to be adopted;

(c) the details of cities to be covered under the Mega-city Plan; and

(d) the estimated expenditure involved?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRIMATI SHEILA KAUL) : (a) to (d). Based on the recommendations of the National Commission on Urbanisation (NCU) and in response to persistent demands made by the State Governments for Central assistance for development of infrastructure in mega cities, a Centrally sponsored Scheme for infrastructural development in the mega cities was initiated during 93-94. The main features of the scheme are briefly stated below :

1. It is applicable to cities with a population of more than 4 million as per 1991 Census. The Scheme

would be applicable to Bombay, Calcutta, Madras, Bangalore and Hyderabad.

2. The Scheme would be administered through the Ministry of Urban Affairs and Employment and funds would be channelised through a specialised institution/nodal agency at the State level.
3. The sharing between Central Government and State Government would be in the ratio of 25:25 and the balance 50% is to be met from institutional finance (project-land could partially supplement institutional finance), through public financing institutions or capital market. Borrowing could be either by the nodal agency or the implementing agencies.
4. The funds from Central and State Governments will flow directly to the specialised institution/nodal agency as grant. The nodal agency will constitute a revolving fund with the help of Central and State shares.
5. (a) The nodal agency would provide project related finance for urban infrastructure including water supply, sewerage, drainage, sanitation, city transport, land development, slum improvement, solid waste management, etc.
- (b) Finance will not be provided for power, primary health/education, projects which are clearly local in nature, MRTS/LRTS projects and projects which are highly capital-intensive and of long-duration, long-term studies, etc., under this Scheme.
- (c) Only schemes of regional or city-wise significance in accordance with the Regional/Metropolitan Master/Development Plan will be assisted and local schemes which are ordinarily handled by the municipal bodies, water authorities, etc., and are likely to have limited impact shall not be considered.
6. The estimated project cost, the 8th Plan outlay, funds released during 93-94 and 94-95 are as under :

(Rupees in crores)

Name of City	Estimated Project cost	Outlay 8th Plan	Central 1993-94	share Released 1994-95
Bombay	800	200	20.1	16.1
Calcutta	1600	200	20.1	16.1
Madras	914	100	15.1	11.1
Hyderabad	913	100	15.1	11.1
Bangalore	805	100	0.1	20.1
<b>Total</b>	<b>5032</b>	<b>700</b>	<b>70.50</b>	<b>74.50</b>

7. The Bombay Metropolitan Region Development Authority (BMRDA), the Calcutta Metropolitan Development Authority (CMDA), the Madras Metropolitan Development Authority (MMDA), the Hyderabad Urban Development Authority (HUDA), the Karnataka Urban Infrastructure Development and Finance Corporation (KUIDFC) have been identified as the designated nodal agencies for implementing the Mega City Scheme in the five cities.
8. The projects under the Mega City Scheme will be sanctioned by a Sanctioning Committee at the State level.
9. The Ministry of Urban Affairs and Employment will monitor the progress of the scheme and the urban sector reforms through suitable reviews and reporting mechanisms.
10. Funds from the Central Government will be made available for two purpose, viz., (i) projects conforming to the scheme guidelines and (ii) expenditure on project preparation and project related studies/research/evaluation, etc.

[Translation]

#### Shortage of Drugs

\*296. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the increase in exports of essential drugs have led to a shortage in the availability of these drugs at reasonable prices, in the domestic market; and

(b) if so, the steps proposed by Government to rectify this situation?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) :

(a) No, Sir.

(b) Does not arise.

[English]

#### Rubberised Roads

\*297. SHRI P.C. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Rubberised Roads are being experimented upon in our country;

(b) if so, the details thereof;

(c) the effect of Rubberisation of Road Pavments vis-a-vis durability and safety;

(d) whether the Indian Road Congress had made 'Rubberisation of road' a topic for discussion, a few months back;

(e) whether a paper was presented on the subject by experts from Rubber Board;